

[*Shri Kesharao Pardhi*]

Bhandara Town and action should be taken at the earliest to convert Chanderpur, Gondia, Jabalpur narrow gauge line into a broad gauge line.

(iv) **Need to set up the Proposed Steel Plant at Daitari in Orissa.**

***SHRI ANADI CHARAN DAS (Jaipur):** The Government of India had a proposal to set up a Steel Plant at Daitari in Orissa during the Sixth Plan Period. The site for the Plant was selected on a Piece of land on the borders of Cuttack, Dhenkonal and Keonjher Districts. But is a matter of great regret that the proposal has not been implemented so far. All sorts of infrastructural facilities like labour, water and raw-material are readily available near the proposed plant site. The Government of Orissa has made good progress in land acquisition and a sum of Rs. 9 crores had already been spent in the preliminary works. But the steel plant has not been established so far.

As you know, Orissa is a backward State and unemployment problem is increasing in that State every year. If the steel plant is set up, the unemployed Youths will be absorbed by the plant.

A serious discontentment is prevailing among the people of Orissa due to the inordinate delay in the setting up of steel plant. Therefore in the larger interest of the State of Orissa and the country as well I appeal to the Government of India to set up the steel plant at Daitari forthwith.

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Speaker, Sir, I would like to say only this much that a reference to Birla etc. has annoyed you. When will you wear a smile?

MR. SPEAKER: Your order cannot be disobeyed.

(v) **Development of hilly regions**

SHRI BRAHMA DUTT (Tehri Garhwal): Mr. Speaker, Sir, I want to make the following statement under Rule 377:

In the hilly areas, due to the Forest Protection Act, developmental activities have been greatly hampered. Construction work on many roads, a major part of which has

been constructed, has been stopped due to forest land coming in the way. The same thing applies to projects relating to drinking water, electrification, industrial, educational institution and hospital schemes. This has slowed down the pace of development works.

In Dehradun district, Lohkhandi-Atal, Dudhli-Navada roads etc., in Tehri, Gular-Gaja and Kot-Akhora roads etc. and many roads in Uttar Kashi on which crores of rupees have been spent, are not being constructed further as some forest land has come in the way.

In this connection, the Centre, and the State Government should adopt a rational procedure under which, along with the protection of environment and the forests, development may also become possible, as it is the policy of the Government that the villages should be connected with the roads and basic facilities like electrification, drinking water, education and health institutions are to be provided to them.

It is necessary that permission to start the stalled development work like construction of roads should be given. It may be allowed to carry on road construction etc. on that part also which falls under forest land. Along with it, provision can be made to plant trees whose number should be many times more than the felled ones. Measures for land conservation may also be undertaken.

The Forest Department itself constructs roads in the forests and there are roads which can be used for connecting the villages situated in the forests. Many multi-purpose river valley projects like Tehri Dam, Lakhwar-Beasi project etc. in this area are pending due to this reason. These projects should also be given early clearance after providing for land conservation and afforestation schemes so that the hilly areas may also be developed like other areas.

(vi) **Need to limit the LPG cylinder quota to one thousand cylinders per dealer for ensuring speedy delivery to the consumers.**

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur): Mr. Speaker, Sir I am raising the following matter under Rule 377:

*The speech was originally delivered in Oriya.